ITEM NO.22 Court 5 (Video Conferencing) SECTION PIL-W SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS** CONTEMPT PETITION (Crl.) No. 10/2009 In W.P.(C) No. 202/1995 AMICUS CURIAE Petitioner(s) VERSUS PRASHANT BHUSAN AND ANR. Respondent(s) ([FOR HEARING] IA NO. 19790/2010 - CONDONATION OF DELAY IN FILING COUNTER AFFIDAVIT) By Courts Motion Date : 13-10-2020 This matter was called on for hearing today. CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE KRISHNA MURARI For UOI Mr. K.K. Venugopal, Attorney General For India Mr. Tushar Mehta, SG Mr. K.M. Nataraj, ASG Mr. Kanu Agarwal, Adv. Mr. Arvind Kumar Sharma, AOR For Respondent(s) Mr. Rajeev Dhavan, Sr. adv. Ms. Kamini Jaiswal, AOR Mr. Prashant Bhushan, In-Person Ms. Neha Rathi, Adv. Ms. Rani Mishra, Adv. Ms. Cheryl Dsouza, Adv. Mr. Shadan Farasat, Adv. Mr. Kapil Sibal, Sr. Adv. Mr. Rohit Kumar Singh, AOR Mr. Tarun J. Tejpal, In-person Mr. Ajay Bansal, Adv. Mr. Kuldip singh, AOR Mr. Gaurav Yadav, Adv. Ms. Veena Bansal, Adv. Mr. Sourav Jindal, Adv. Mr. Keshav Mohan, Adv Mr. R.K. Awasthi, Adv. Mr. Prashant Kumar, Adv. Mr. Piyush Vatas, Adv. Ms. Ritu Arora, Adv. Mr. Santosh Kumar-I, AOR

Mr. Mohit Chaudhary, Adv.
Ms. Puja Sharma, AOR
Mr. Kunal Sachdeva, Adv.
Mr. Shyam Singh Yadav, Adv.
Mr. Imran Ali, Adv.
Mr. Balwinder Singh Suri, Adv.
Ms. Garima Sharma, Adv.
Mr. Parveen Kumar, Adv.
Mr. Jishnu M.L., Adv.
Ms. Priyanka Prakash, adv.
Ms. Beena Prakash, Adv.
Mr. G.Prakash, AOR

UPON hearing the counsel the Court made the following O R D E R

Pursuant to our order dated 10.09.2020, learned Attorney General has appeared in the matter. He has suggested to take up this matter on some other day so that in the meantime, he would consider of reformulating the points required to be addressed in these proceedings.

We accede to that request. Accordingly, hearing of this matter is deferred till 4th November, 2020.

In the meantime, the Registrar (Judl.) to get in touch (telephonically or by email) with Mr. Harish N. Salve, learned senior counsel, who had appeared as *amicus curiae* in the matter along with Mr. A.D.N. Rao, learned advocate-on-record, to ascertain their availability and to request them to appear on the next date of hearing. Registry shall notify the appearance of Mr. Harish Salve and Mr. A.D.N. Rao (*amicus curiae*) on the board to be published on future dates.

(NEETU KHAJURIA) COURT MASTER (VIDYA NEGI) COURT MASTER